

(b) and (c) The performance of foreign banks in India is being monitored with the help of returns submitted by them to different departments of RBI. The Department of Supervision of the RBI also carries out annual inspection of these banks under Section 35 of the Banking Regulations Act, 1949. Review of working of all foreign banks operating in India is also undertaken by Department of Supervision of RBI on annual basis. In the review, the performance of foreign banks in certain parameters like capital adequacy, non-performing advances, deposit growth, profitability etc. are highlighted.

[*Translation*]

Branch of Export Promotion Council

5554. SHRI PRABHASH CHANDRA TIWARI: Will the Minister of TEXTILES be pleased to state:

- (a) whether the Government propose to open a branch of Export Promotion Council in the silk city, Bhagalpur (Bihar);
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) to (c) The Indian Silk Export Promotion Council (ISEPC) incorporated on 16th June 1983 as a company limited by guarantee under Section 25 of The Company Act, is entrusted with the responsibilities of export promotion activities in respect of natural silk goods. The Council has its Head Quarter at Mumbai and Regional Office at New Delhi and does not have any branches in the country. As per ISEPC there is no proposal for opening any branch of Export Promotion Council in silk city, Bhagalpur. However, the Central Silk Board has four units at Bhagalpur for providing various kinds of support for R & D and training:

- (1) The Certification Centre;
- (2) Raw Material Bank Sub-Depot;
- (3) Technical Service & Training Centre;
- (4) Eco-Testing Laboratory.

[*English*]

Exemption for Filing I.T. Returns

5555. SHRI P. SANKARAN: Will the Minister of FINANCE be pleased to state:

- (a) whether the Income Tax department insists the co-operative societies for filing I. T. returns where they are not undertaking any business other than those specified in section 80(P) (2) I.T. Act of 1961; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) and (b) Cooperative societies are required to file Income-tax returns in respect of their income from non-banking activities which has been held by Hon'ble Madhya Pradesh High Court (119 ITR 327) and upheld by the Hon'ble Supreme Court (218 ITR 438) to be outside the purview of Section 80(P)(2) of the Income-tax Act.

T.W.R.F.

5556. SHRI RAVINDRA KUMAR PANDEY:

SHRI RAMESHWAR PATIDAR:

Will the Minister of TEXTILES be pleased to state:

- (a) the number of Textile Mills faced closure and the number of workers rendered unemployed in Private and Public Sector, separately, as a result thereof since the inception of TWRF; year-wise, State-wise and Region-wise; and
- (b) the details of rehabilitation/relief schemes implemented by the Government for such workers in Public and Private Sector, separately during this period and the amount spent, year-wise, Scheme-wise and Region-wise?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA): (a) As on 30.4.96, 223 cotton/man-made fibre textile mills (non-SSI) were lying closed for reasons such as financial difficulties, strikes/labour problems, lock-outs, etc. However, no cotton/man-made fibre textile (Non-SSI) mill was closed under the Industrial Disputes Act in the country as on that date. The number of workers affected due to closure of mills was 2,63,901. Year-wise and State-wise information in this regard is given in Statement-I attached.

(b) The Textile Workers Rehabilitation Fund Scheme (TWRFS) is in operation to provide interim relief to workers rendered jobless as a consequence of permanent closure of textile units/mills, or in respect of cases of partial closure of units, on a case to case basis. Since its inception, benefits under the Scheme have been extended to the mills in the private sector only. The details of relief provided under the TWRFS, year-wise and State-wise, are indicated in Statement-II attached.

In addition, relief is also available to workers of closed undertakings under the Industrial Disputes Act, 1947.

Assistance from the National Renewal Fund is available for Voluntary Retirement Scheme in Central Public Sector enterprises and for schemes for counselling, retraining and redeployment of rationalised workers.